Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:—

(i) G.S.R. 317 (E), dated the 13th April, 2011, publishing Corrigendum to Notification No. G.S.R. 71 (E), dated the 7th February, 2011.

[Placed in Library. See No. L.T. 4954/15/11]

- (ii) G.S.R. 318 (E), dated the 13th April, 2011, publishing the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2011.
- II. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. G.S.R. 579 (E), dated the 28th July, 2011, notifying the Factory-wise Fair and Remunerative Price of Sugarcane for the sugar season 2010-11, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. L.T. 5040/15/11]

III. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) Notification No. G.S.R. 559 (E), dated the 21st July, 2011, publishing the Consumer Protection (Second Amendment) Rules, 2011, under sub-section (1) of Section 31 of the Consumer Protection Act, 1986.

[Placed in Library. See No. L.T. 4955/15/11]

## MoU between GoI and BECIL

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Information and Broadcasting) and the Broadcast Engineering Consultants India Limited (BECIL), for the year 2011-12.

[Placed in Library. See No. L.T. 5047/15/11]

## MoU between Gol and NLC

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Coal) and the Neyveli Lignite Corporation Limited (NLC), for the year 2011-12.

[Placed in Library. See No. L.T. 4847/15/11]